

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**Before**

**THE HON'BLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR**

**&**

**THE HON'BLE MR. JUSTICE SHAJI P. CHALY**

**Wednesday, the 8<sup>th</sup> day of April, 2020/19<sup>th</sup> Chaithra, 1942**

**W.P.(C) TMP - 33 of 2020**

**PETITIONER:**

1. Mohammed Shah, Advocate,  
Aged 47 years, S/O P.H Abdul Salam, Attorneys Alliance, 2nd Floor,  
Chundanal Monarch, K.K Padmanabhan Road,  
Near High Court, Ernakulam-682 018.
2. P Abu Siddik, Advocate, aged 52, S/O Late Mohammed Kutty,  
Puzhakkal House, Pandikkad P.O, Malappuram District-676 521.

By Adv. Sri. C.R. Syamkumar

**RESPONDENTS:**

1. State of Kerala Represented by Secretary,  
Department of Law, Government of Kerala,  
Secretariat, Thiruvananthapuram – 695 001 .
2. Kerala Bar Council, Bar Council Bhavan, High Court Campus,  
Ernakulam, Kochi, Kerala 682 031 Represented by its Secretary .
3. Kerala Advocate Welfare Fund Trust, Bar Council Bhavan,  
High Court Campus, Ernakulam, Kochi, Kerala 682 031 Represented by its  
Secretary.

By Advs. R1 by Sri. Ranjith Thampan, Addl. Advocate General  
R2 by Sri. Pranoy Kottaram  
R3 by Sri. T.A Shaji (Sr.)

This Writ Petition (Civil) coming up for orders on 08.04.2020, and upon hearing the arguments of Sri. C.R. Syamkumar, learned counsel for the petitioners, Sri. Ranjith Thampan, learned Addl. Advocate General for the first respondent, Sri. Pranoy Kottaram for the second respondent, and Senior Counsel, Sri. T.A. Shaji for the third respondent, the court passed the following:

**A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.**

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**W.P.(C) TMP - 33 of 2020**  
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**Dated this the 8<sup>th</sup> day of April, 2020**

**ORDER**

JAYASANKARAN NAMBIAR, J

Sri.Ranjith Thampan, learned Additional Advocate General, takes notice for respondent No.1. Sri. Pranoy Kottaram, learned Standing Counsel, takes notice for respondent No.2. Learned Senior Advocate Sri. T.A. Shaji takes notice for the third respondent.

2. Post on 15.04.2020.

The second respondent shall, in the meanwhile, file a statement giving the details of the proposal that is now mooted by them for the distribution of the funds to the advocates in general, including those who are not the members of the Kerala Advocates' Welfare Fund Trust constituted in terms of Kerala Welfare Fund Act.

**A.K. JAYASANKARAN NAMBIAR, JUDGE.**

**SHAJI P. CHALY, JUDGE.**

Rv